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Central Administrative Tribunal
Principal Bench

C.P. No.102/2003 In
O.A. No. 32/2001

New Delhi this the 12th day of March, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

Shri Sube Singh
s/o late Shri Shish Ram
r/o Sector 1, House No.35
R.K. Puram, New Delhi.

-Petitioner

(By Advocate: Shri P.T.S. Murthy)

Versus

1. Shri C.S. Rao,
Secretary to Govt. of India
Ministry of Finance,
Department of Revenue,
New Delhi.
2. Shrimati Jasdeep V. Singh,
Commissioner of Preventive
Operations,
Customs and Central Excise
4th Floor, Lok Nayak Bhawan,
Khan Market, New Delhi.
3. Shri M.K. Zutshi,
Chairman,
Central Board of Excise & Customs,
North Block,
New Delhi.

-Respondents

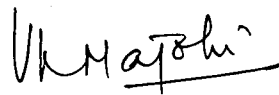
ORDER (Oral)

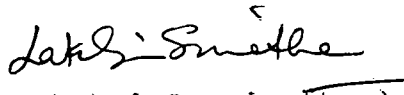
Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)

We have heard Shri P.T.S. Murthy, learned counsel
on Contempt Petition-102/2003.

2. Having regard to the fact that the order of the
Tribunal is dated 1.1.2002 and C.P. has been filed on
19.2.2003, the same is barred by limitation under the
provisions of Contempt of Courts Act, 1971.

3. In view of the above, CP-102/2003 is dismissed.


(V.K. Majotra)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

cc.